

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil)
No(s).32540/2010

(From the judgement and order dated 09/09/2010 in WP No.
54530/2008 of The HIGH COURT OF JUDICATURE AT ALLAHABAD)

U.P.AVAS EVAM VIKAS PARISHAD & ANR

Petitioner(s)

VERSUS

HARI PRAKASH AGARWAL & ORS.

Respondent(s)

(With appln(s) for exemption from filing O.T. and prayer for
interim relief and office report)

WITH SLP(C) NO. 32612 of 2010

(With appln(s) for exemption from filing O.T. and prayer for
interim relief and office report)

WITH SLP(C) NO. 34176 of 2010

(With appln(s) for exemption from filing O.T. and exemption
from filing c/c of the impugned judgment and with prayer for
interim relief and office report)

Date: 03/12/2010 These Petitions were called on for hearing
today.

CORAM :

HON'BLE DR. JUSTICE MUKUNDAKAM SHARMA
HON'BLE MR. JUSTICE ANIL R. DAVE

For Petitioner(s) Mr. Vishwajit Singh,Adv.
 Ms.Veera Kaul Singh,Adv.
 Mr.Siddharth Sengar,Adv.
 Mr.Abhindra Maheshwari,Adv.
 Mr.Pankaj Singh,Adv.

For Respondent(s)

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UPON hearing counsel the Court made the following
O R D E R

Issue notice on the Special Leave Petitions.

Operation of the impugned judgment and order shall
remained stayed until further orders.

(KUSUM SYAL)
SR. P.A.

(RENU DIWAN)
COURT MASTER